COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

IA NO. 1344 OF 2018 IN DFR NO. 2930 OF 2018

Dated: 02nd November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Jindal Power Limited Appellant(s)

Versus

Central Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. S. Venkatesh

Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : Mr. S. Vallinayagam

Ms. S. Amali for R-2

ORDER IA No. 1344 of 2018 (For Condonation of Delay in Filing the Appeal)

Learned counsel, Mr. S. Vallinayagam accepts notice on behalf of Respondent No. 2.

The learned counsel appearing for the Respondent No. 2 prays for ten days' time to file the reply to the instant IA.

Submission made by the learned counsel appearing for the Respondent No. 2, as stated above, is placed on record.

The learned counsel appearing for the Respondent No.2 is permitted to file reply in the instant IA on or before 14.11 2018 after serving copy to the learned counsel for the Appellant.

Relist the matter on <u>16.11.2018</u> as agreed by the learned counsel appearing for both the sides.

(S. D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member

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